

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 7**  
**(IB)-922(PB)/2018**

**IN THE MATTER OF:**

State Bank of India ..... Applicant/petitioner

Vs.

M/s. Advance Sufactanta India Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 25.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner: Ms. Anju B. Gupta, Ms. Apoorva Gulati, Advs. with  
Mr. Rajesh Agarwal, RP

**ORDER**

**CA-1266(PB)/2019:-** In pursuance of our order dated 24.09.2019 passed yesterday, Mr. Ashok Mahendru, the Ex.-managing director of the corporate debtor is present in person has filed an affidavit stating that how on 20.09.2019 he had appeared before the RP and he along with the representative of the RP went to the registered office of the corporate debtor in order to handover the copies of the documents and also pass over any other information available. The copy of the affidavit has been furnished to the RP who may file reply to the same by crystallising what documents have not yet been obtained. The needful shall be done within a week with a copy in advance to Mr. Inderjit Singh, learned counsel for the Mr. Ashok Mahendru.

The RP shall remain present on the adjourned date.

List on 11.10.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**